**NATIONAL COMPANY LAW TRIBUNAL**
**COURT ROOM NO. 1,**
**MUMBAI BENCH**

**Item No. 16**

**C.P. (IB)/1113(MB)2023**

CORAM:
**SH. PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT (Retd.)**
**HON'BLE MEMBER (TECHNICAL)** **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **23.04.2024**

NAME OF THE PARTIES: THE AKOLA URBAN CO-OPERATIVE BANK LTD V/s RIG INDUSTRIES PRIVATE LIMITED

Section 7 OF THE Insolvency and Bankruptcy Code, 2016

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**ORDER**

1. Mr. Shlok Parekh and Tanmay Bhave, Ld. Counsel for the Petitioner present. Mr. Rohan Kadam a/w Mr. Harsh Kesharia, Ld. Counsel for the Respondent present.
2. Counsel for the petitioner seeks a short pass over since the arguing counsel is held up in high court. Let the matter be passed over.
3. The matter again taken up at 12:45 PM- Ld. Proxy Counsel for the Petitioner submits that the arguing counsel is still held up in high Court and seeks a short pass over.
4. This Bench adjourns the matter to another date since the matter listed at Sr. No. 35 will go for long hearing.
5. List this matter on 29.04.2024. It is made clear that no further adjournment will be granted.

**Sd/-** **Sd/-**
**PRABHAT KUMAR** **JUSTICE VIRENDRASINGH BISHT**
**MEMBER (TECHNICAL)** **MEMBER (JUDICIAL)**
**/NP/**